

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

C.P. (I.B) No. 443/9/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2021**

Name of the Company: MS Fittings Manufacturing Co Ltd
V/s
Anwasha Engineering & Projects Ltd

Section: 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

Learned Lawyer Mr. Monaal Davawala appeared for the Corporate Debtor.

Learned Lawyer for the Corporate Debtor brought to our notice that the Corporate Insolvency Resolution Process has already initiated against the same Corporate Debtor i.e. **Anwasha Engineering & Projects Ltd.**, vide its **order dated 25.01.2021 in CP(IB) No. 20 of 2020**. In view of this, the present IB Petition stands disposed of being infructuous.

The Operational Creditor is at liberty to approach IRP/Resolution Professional to lodge its claim and Resolution Professional to consider the same as per the Rules. Further, the liberty is granted to revive this proceeding in case Corporate Insolvency Resolution Process of the Corporate Debtor is set aside.

Accordingly, CP(IB) No. 443 of 2019 stands disposed of being infructuous.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MANORAMA KUMARI)
MEMBER (JUDICIAL)**

Dated this the 22nd day of February, 2021.

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